MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Increase in issue prices of Wheat, Rice and Sugar

*423. SHRIMATI MALTI SHARMA: SHRI RAJ NATH SINGH:

Will the Minister of FOOD be pleased to state:

- (a) whether the issue prices of wheat, rice and sugar have been increased during 1990 to 1995;
 - (b) if so, the details thereof;
- (c) the reasons for increasing their issue prices despite the increase in subsidy provided by Government on these items;
- (d) whether this increase has been made proportionately; and
 - (e) if so. the details in this regard?

THE MINISTER OF FOOD AND MINISTER OF.. CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) and (b) A statement giving the requisite information is enclosed (see below)

(c) Increases in Minimum Support Price and expenses on procurement, distribution and carrying cost of stocks lead to rise in economic cost foodgrains. The Central Issue Price (CIP) is revised from time to time taking into relevant factors such avaiability and price of food grains in open market, ability of consumers to pay, the likely impact of issue prices on the general economy, the need to safeguard the interest of poor and the ability of the subsidy budget to absorb increases. The CIP of wheat/rice and PDS consumer price of sugar have not been revised after 1.2.94.

The increase in CIP only partially covers the increase in economic cost. The rest is covered by increase in subsidy.

- (d) No, Sir.
- (e) Does not arise.

Statement

Central Issue	Issue price: of rice & wheat					Retail Issue Price of Levy Sugar	
			(F	Rs 5. per		(Rs. per kg.)	
Effective			Rice	Wheat		Effective	
From						From	
		Comm	on Fine	Super Fine			
01.5.1990	-	_	_	_	234	24.7.1991	6.10
25.6.1990	2	289	349	370	_	(Evening)	
28.12.1991	3	377	437	458	280	21.1.1992	6.90
11.1.1993	4	137	497	518	330	17.2.1993	8.30
01.02.1994	5	537	617	648	402	01.2.1994	9.05

Welfare Schemes

424. SHRI BHUPINDER SINGH MANN: Will the Minister of WELFARE be pleased to state:

- (a) the details of welfare schemes, State-wise;
 - (b) the funds earmarked;
- (c) whether the funds in some cases remain unutilised; and

(d) if so, the details thereof and the reasons therefor?

MINISTER OF WELFARE THE (SHRI BALWANT SINGH RAMOOWALIA): (a) to (d) For the welfare and development of scheduled casets there are 14 schemes, out of which 10 are centrally sponsored schemes and 4 are central sector schemes. The centrally sponsored schemes include 1) Assistance to Scheduled Castes Development Corportation, 2) Liberation and Rehabilitation of Scavengers, 3) Post matric scholarship, 4) Pre-matric scholarships, 5) Book banks, 6) Girls Hostel, 7) Boys Hostel, 8) Coaching and Allied Scheme, 9) Upgradation 10) of Merit and PCR/Atrocities. The central sector schemes include 1) Special Central Assistance to SCP, 2) National Scheduld Castes and Scheduled Tribes Finance & Development Corporation, 3) Aid to voluntary organisations (NGOs) and Research and Training.

Under the Centrally Sponsorec Schemes matching assistance has to be provided by the State. The Central Sector Schemes are fully funded from the Central budget.

In respect of central assistance to the National Scheduled Castes and Schedued Finance and Development" Corporation (NSFDC), there is no earmarking of funds to the States. The NSFDC releases the sums through the State channelising agencies based on the proposals received from them. Like-wise, in respect of assistance to volutary organisations (NGOs), releases are not made State-wise but directly to NGOs. In respect of the Scheme of Research tend Training, no direct releases -are being made to the States. Under this scheme grant-in-aid is given to research organisation and universities.

Statements indicating release, utilisation and non-utilisation in respect of the 10 Centrally Sponsored Schemes and one central sector scheme (SCA to SCP) for the last 3 years are given in

Annexures I to XI [See Appendix 178, Annexure NO. 62]. The reasons for non-utilisation include 1) non-receipt of complete propsoals from States and inadequate matching shares.

Suggestion of NGOs for Institutional Changes

*425 SHRI SATISH AGARWAL: SHRI BANGARU LAXMAN:

Will the Minister of WELFARE be pleased to state:

- (a) whether it is a fact that the Non-Governmental Organisations (NGOs) have made detailed suggestions for the consideration of Government for institutional changes to ensure a better deal for the poor, women, deprived sections of the society and backward States; and
- (b) if so, the action taken by Government thereupon?

THE MINISTER OF WELFARE (SHRI **BALWANT** SINGH RAMOOWALIA): (a) and (b) Yes, Sir. A few NGOs has made certain suggestions regarding revision of the schemes, enhancement of financial provisions in the scheme, change in the funding pattern, upgradation of the existing software and hardware and setting up of implementation committee consisting of their representatives of voluntary organisations etc. These suggestions relate to various grant-in-aid schemes of the Ministry and are under Examination. At the time of final revision of the scheme, these suggestions will be taken into consideration and wherever possible will be incorporated for the better deal of the deprived groups.

Amendment to the Industrial Disputes Ac

*426. SHRI BANGARU LAXMAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government are contemplating to bring comprehensive